

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:6746
ANSWERED ON:07.05.2015
WORKERS RETIRED FROM CIL
Bansode Shri Sharad;Joshi Shri Chandra Prakash

Will the Minister of COAL be pleased to state:

- (a) the number of workers retired from the different subsidiaries of the Coal India Limited (CIL) during the last three years, subsidiary-wise;
- (b) the number of workers employed as permanent, temporary and on casual basis during the said period, company-wise
- (c) the manner in which the wages are paid to the contract workers in CIL, subsidiary-wise;
- (d) whether all the social securities including provident fund, medical facilities, leave etc. are provided to them and if so, the details thereof, subsidiary-wise; and
- (e) if not, the reasons therefor alongwith the steps taken to protect social security of workers engaged therein?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL, POWER AND NEW AND RENEWABLE ENERGY
(SHRI PIYUSH GOYAL)

(a): The of number of workers retired during the last three yearsSubsidiary-wise is given below:

Subsidiary	No. of workers retired		
	2012-13	2013-14	2014-15
ECL	3744	3254	3188
BCCL	3001	2747	2709
CCL	2419	2082	2054
WCL	2321	2359	2474
SECL	2319	2525	2937
MCL	579	595	644
NCL	413	472	515
CMPDIL	124	148	128
NEC	86	124	121
CIL (HQ)	35	32	30

(b): The number of workers employed permanent basis during the said period, Subsidiary-wise is given below:-

Subsidiary	Permanent		
	2012-13	2013-14	2014-15
ECL	71689	69308	66209
BCCL	59095	56417	53597
CCL	45207	43851	42243
WCL	52090	49790	47440
SECL	70700	67881	64803
MCL	20214	20397	20375
NCL	14241	14970	14431
CMPDIL	2185	2165	2695
NEC	2253	2081	1913
CIL (HQ)	562	524	490

So far as engaging of casual workers is concerned, CCL has engaged 95 casual workers in 2012-13, 70 in 2013-14 and 62 in 2014-15, WCL has engaged 02 casual workers in 2012-13 and 01 in 2013-14 and NEC has engaged 01 casual worker each year during the said period. No workers has been engaged on temporary basis during the said period.

(c): In the subsidiaries, the contractor workers who are engaged in Mining activities are paid wages as per recommendations of High Power Committee and other contractor workers are given minimum wages as notified by appropriate Govt. from time to time. The High Power Committee consisting of representatives of Central Trade Unions and CIL Management, had recommended that the minimum wages of the Contractor's workers engaged in mining activities be fixed on the mid-way between the wages prescribed by the Central Govt. under Minimum Wages Act, 1948 for the workers employed in scheduled employment for non-coal mines and the wages payable to the lowest category of regular workers of CIL. The minimum wages which consists of Basic rate and Variable Dearness Allowances (VDA), is paid in four categories i.e. High Skilled, Skilled, Semi-skilled & Un-skilled. VDA is revised w.e.f. 1stApril & 1stOctober every year, based on average Consumer Price Index Number. Payment of such wages is applicable w.e.f 01-01-2013. Wages are paid through bank (RTGS/Cheque) to the majority of contractors` workers and by way of cash where bank account has not been opened by the worker concerned.

(d) & (e): Social security is provided to the contractors` workers in the form of coverage under Employees Provident Fund (EPF)/Coal Mines Provident Fund (CMPF) and free Medical facilities (OPD as well as Indoor) in the Company`s Hospitals/ Dispensaries.